CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.261/MP/2017
Alonwith IA No.56/2018

Subject : Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 read with the provisions of the CERC (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 to set aside the bill dated 6.11.2017 of the Central Transmission Utility (PGCIL) towards LTA Charges for the Kudgi Transmission System.

Date of Hearing : 23.10.2018
Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited
Respondents : PGCIL and Others

Parties present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Parichita Chowdhury, Advocate, NTPC
Shri Vinay Garg, NTPC
Shri Rohit Chhabra, NTPC
Shri Sitesh Mukherjee, Advocate, PGCIL
Shri Deep Rao, Advocate, PGCIL
Shri S.K. Niranjan, PGCIL
Shri S.K. Venkatesh, PGCIL
Shri Mukund P. Unny, Advocate, KSEB
Shri P.V. Dinesh, Advocate, KSEB
Ms. Sheela M. Daniel, KSEB
Ms. Sreeja R.S., KSEB
Shri G. Chakraborty, NLDC
Shri A. Rajan, POSOCO

Record of Proceedings

Though order was reserved in the petition on 7.8.2018, the same was listed for hearing since order in the petition could not be issued prior to one Member demitting office.

2. Learned counsels for the parties submitted that since the Commission has already noted the arguments through a detailed ROP, there is no requirement for further arguments and order may be passed based on the documents available on record and the submissions already made.

3. Based on the consent of the parties, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)